

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

I.A. 152 of 2013 in DFR 816 of 2013

Dated : 28th May, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

DNH Power Distribution Company Ltd.Appellant(s)

Versus

Joint Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant (s): Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Counsel for the Respondent(s): Mr. Avinash Garg (Rep.) for JERC

ORDER

We have heard the learned counsel for the Applicant/Appellant as well as the Representative appearing on behalf of the Commission.

This is an Application to condone the delay of 38 days in filing the Appeal. We have gone through the affidavit filed in support of the Application for condonation of delay. Since we find that there is sufficient cause to condone the delay, the delay is condoned.

The Registry is directed to number the Appeal and post for Admission on **30.05.2013**.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**